

NOTICE

The TDSAT has been established by the Central Government under the TRAI, Act, 1997 (as amended) to settle and adjudicate matters pertaining to telecommunication sector and involving licensor, licensee and a group of consumers. In January, 2004 broadcasting services were also brought within the jurisdiction of TDSAT by way of Govt. of India notification. The TDSAT exercises original and also appellate jurisdiction over decisions of the TRAI.

2. The Government of India has notified the merger of Cyber Appellate Tribunal(CyAT) and Airports Economic Regulatory Authority Appellate Tribunal(AERAAT) with Telecom Disputes Settlement and Appellate Tribunal(TDSAT) vide Notification published in Gazette of India Part-II-section 3 –sub-section(ii) dated 26th May, 2017.

3. In view of the expanded jurisdiction of TDSAT, which now includes Telecom, Broadcasting, Information Technology(Cyber), Airports Tariff etc., it is desired that TDSAT has its own unique “Logo” which depicts its identity and areas of jurisdiction.

4. To achieve this purpose a “Logo design contest” has been launched on the portal www.mygov.in. The contest will allow the participants to contribute with their innovative ideas and designs. The last date for submission of entries is 30th June, 2019.

5. The details of the contest are available in the link below:

<https://mygov.in/task/design-logo-telecom-disputes-settlement-appellate-tribunal-tdsat/>

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Director